

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 426 OF 2022**

**IN THE MATTER OF:**

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondent

**INDEX**

S.NO.	PARTICULARS	PAGE NO
1.	REPLY ON BEHALF OF THE RESPONDENT NO. 6 - NILACHAL IRON AND POWER LTD. TO THE ORIGINAL APPLICATION ALONG WITH AFFIDAVIT	1-12
2.	ANNEXURE R- 1(COLLY) COPY OF THE BOARD RESOLUTION ALONG WITH THE POWER OF ATTORNEY	13-16
3.	ANNEXURE R- 2(COLLY) TRUE COPIES OF THE CONSENT TO ESTABLISH AND THE CONSENT TO OPERATE DATED 17.12.2003 AND 04.02.2005	17-26
4.	ANNEXURE R-3 COPY OF THE LETTER DATED 24.12.2009 GRANTING ENVIRONMENT CLEARANCE TO NILACHAL	27-33
5.	ANNEXURE R-4 COPY OF THE TERMS OF REFERENCE ISSUED BY THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (IMPACT ASSESSMENT DIVISION) DATED 06.09.2020	34-47
6.	ANNEXURE R-5 (COLLY) COPY OF THE LETTER DATED 25.10.2022 BY THE JHARKHAND POLLUTION CONTROL BOARD FORWARDING THE MINUTES OF MEETING OF PUBLIC HEARING CONDUCTED ON 27.09.2021	48-65
7.	ANNEXURE R-6 PICTURES SHOWING THE NEW	—

	PLANTED SAPLINGS	66-68
8.	ANNEXURE R-7 PICTURES SHOWING DEPLOYED WATER TANKERS AND SPRINKLERS	69-72
9.	ANNEXURE R-8 COPY OF THE ENGAGEMENT LETTER DATED 28.09.2022	73
10.	ANNEXURE R-9 THE APPOINTMENT DETAILS OF DR. KUMAR	74
11.	ANNEXURE R-10 COPY OF THE LETTER OF APPRECIATION ISSUED DEPUTY COMMISSIONER, SERAIKELA	75
12.	ANNEXURE R-11 PICTURES SHOWING CSR ACTIVITIES OF THE RESPONDENT	76
13.	VAKALATNAMA	77
14.	PROOF OF SERVICE	78

*Ashim Shridhar*

**ASHIM SHRIDHAR &  
NIYATI PATWARDHAN**  
ADVOCATES FOR RESPONDENT NO. 6  
B-4/ 227, GROUND FLOOR  
SAFDARJUNG ENCLAVE  
NEW DELHI- 110029  
MOBILE - +91-9971547353  
Email: [ashim\\_shridhar@hotmail.com](mailto:ashim_shridhar@hotmail.com)

Place:

Dated: 14.12.2022

1

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH**

**NEW DELHI**

O.A. NO. 426 OF 2022

**IN THE MATTER OF:**

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 6 - NILACHAL  
IRON AND POWER LTD. TO THE ORIGINAL APPLICATION**

**MOST RESPECTFULLY SHOWETH:**

**PRELIMINARY SUBMISSIONS/ OBJECTIONS**

1. At the outset, the Answering Respondent denies each and every contention, averment or submission made in the Application *in seriatim*. The absence of denial of any submission/ averment may not be construed as an admission, unless specifically admitted therein. The present reply is being filed by the Authorised Representative.

A copy of the Board resolution along with the Power of Attorney is attached herewith and marked as **ANNEXURE R-1 (Colly)**.

2. The present Application is riddled with false averments, is based on grave misrepresentation and active concealment of facts. The Plaintiff has come before this Hon'ble Court with unclean hands and mala fide intent to prejudicially affect the business of the Respondent No. 6. It is vehemently denied that the Answering Respondent is engaged in any activity which is causing toxic emissions resultantly damaging the crops and the environment. The said allegations are outrageous and are outrightly denied.

3. That furthermore, attention of this Hon'ble Tribunal is drawn to the inspection report dated 11.09.2022 prepared by the NGT mandated Committee. The Report has brought forth, after thorough inspection, the factum of the adherence to environmental norms by the Answering Respondent. It is relevant to mention that the Committee has not once mentioned that there is any violation of any statutory requirements or that there is any environmental damage being caused. The Answering Respondent has actively complied with or is in the process of complying with all recommendations of the Committee as has been submitted before this Hon'ble Tribunal in a separate reply to the report. It is prayed that the contents thereof be read herein as being true and correct and are not repeated herein in great detail.
4. That for proper adjudication of the O.A. it is essential to bring before this Hon'ble Tribunal certain facts pertaining to the Respondent No. 6 and the matter in issue.
  - i. That the Respondent No. 6- Nilachal Iron & Power Ltd. (hereinafter referred to as Nilachal) with its registered office in Kolkata and with its plant operating from village – Ratanpur, PO and PS – Kandra, Jharkhand was established on 06.05.2002. Initially 350 TPD kiln was commissioned and date of its commercial production was 01.04.2005. M/s Jai Balaji Group took over the ownership of Nilachal in 2007. The Answering Respondent applied for and obtained the Consent to Establish and the Consent to Operate i.e. the CTE and CTO on 17.12.2003 and 04.02.2005 respectively. It is submitted that the Answering Respondent is diligent about

ensuring that it has applied for renewals of relevant CTOs as and when required under law.

A copy of the Consent to Establish and the Consent to Operate dated 17.12.2003 and 04.02.2005 respectively are attached hereto and marked as **ANNRXURE R-2 (Colly)**.

- ii. Subsequently Nilachal applied for EC for expansion of M/s Nilachal Iron & Power Ltd. The said EC was granted on 24.12.2009. Pursuant to grant of the aforesaid EC Nilachal commissioned 100 x 2 TPD Kilns in 2010. Thus, from its inception the Answering Respondent has adhered to the law of the land in its operations.

A copy of the letter dated 24.12.2009 granting Environment Clearance to Nilachal is attached hereto as **ANNEXURE R-3**.

- iii. In March, 2018 there was again a change in management and ownership of Nilachal when S.M.Niryat Private Limited took over Nilachal. After taking over Nilachal's ownership in 2018, 12 MW (WHRB) power plant was commissioned for which EC was not required. 12 MW (WHRB) Power Plant started generating power in Jan 2021.
- iv. That Nilachal thereafter intended to expand the existing Sponge Iron Plant (350 TPD) into Integrated Steel Plant along with Captive Power Plant. It is submitted that the proposed expansion is expected to increase the employment potential and may lead to migration to surrounding areas and consequent setting up of new inhabitant centres supporting life and livelihood of more local inhabitants thereby increasing economic activity in local area and contributing to the growth of local economy. As per predictions, manpower

to the tune of 1700 persons will be required for the plant operations and as per the established norm of the Answering Respondent, efforts will be made to utilise location population as far as reasonably possible. For the purpose of operating the expanded Plant, the Answering Respondent was under legal obligation for obtaining a fresh Environment Clearance for such expanded portion.

- v. In furtherance of the expansion, it is submitted that the Environmental Impact Assessment has already been completed and it is now pending approval/ grant of the Environmental Clearance. The Terms of Reference were issued by the Ministry of Environment, Forest and Climate Change (Impact Assessment Division) vide Ref J-11011/662/2008-IA.II(I) dated 06.09.2020 and thereafter a Public Hearing was also conducted on 27.09.2021. The minutes of the Public Hearing have been forwarded by the Jharkhand Pollution Control Board to the MoEFCC on 25.10.2022. It would not be out of place to mention that the Applicant was not in attendance at the public hearing to raise any objections.

A copy of the Terms of Reference was issued by the Ministry of Environment, Forest and Climate Change (Impact Assessment Division) dated 06.09.2020 is attached hereto and marked as **ANNEXURE R-4**.

A copy of the letter dated 25.10.2022 by the Jharkhand Pollution Control Board forwarding the Minutes of meeting of public hearing conducted on 27.09.2021 is attached hereto and marked as **ANNEXURE R-5 (COLLY)**.

- vi. Thus, the plant is at present divided into two portions: the existing steel plant and the expanded steel plant. It is most emphatically submitted that the existing steel plant has been operating with proper EC since 2009 itself. That furthermore, the Answering Respondent has already applied for the EC for the expanded portion of the plant and the same is in advanced stages of consideration as is evident from the preceding paragraph. It is most emphatically stated on record that the expanded plant is not in commercial operation.
- vii. That in addition to obtaining proper clearances and sanctions, the Answering Respondent has also made all efforts to ensure that its operation does not cause any damage to the surrounding environment.
- viii. It is submitted that the Answering Respondent has planted around 5900 saplings of trees within the premises and along the boundary. Furthermore, all spare land has been covered with grass and shrubbery. At present at least 20% of the area has been covered with plantation. The Answering Respondent has also deployed water tankers and sprinklers to curb any emissions that may damage the environment.  
Pictures showing the new planted saplings are attached hereto and marked as **ANNEXURE R-6**.  
Pictures showing deployed water tankers and sprinklers are attached hereto and marked as **ANNEXURE R-7**.
- ix. In Addition to the above, the Ambient Air Quality (AAQ) is also being closely monitored. The AAQ was previously monitored by a third-party consultant

named ENVIROCHECK. Via an engagement letter dated 28<sup>th</sup> September 2022 NIPL has engaged USR Enviro for testing of “*Ambient Air, Fugitive Emission, Noise, Groundwater, Surface water and Harvesting Pond*” and that USR Enviro has engaged a third party consultant by the name of "Asia Enviro Lab" as a sub-consultant to monitor "Ambient Air Quality" for NIPL via a sub-consultancy agreement between USR Enviro and Asia Enviro Lab dated 28<sup>th</sup> September 2022, with NIPL's consent.

A copy of the engagement letter dated 28.09.2022 is attached hereto and marked as **ANNEXURE R-8**.

The third party consultants gives bi-annual reports on data monitoring as said above, i.e., once in every 6 months. NIPL has complied with the “Environmental Monitoring Plan” formulated and recommended by the third-party consultant. A team of approximately 6 members of the third-party consultant work on testing and monitoring of “*Ambient Air, Fugitive Emission, Noise, Groundwater, Surface water and Harvesting Pond*”. Dr. Balwant Kumar, Manager (Environments), appointed by Nilachal Iron and Power Limited is currently liaising with the third-party consultant and looking into certain other environmental compliances issues. The appointment detail is attached in the **ANNEXURE R-9**.

- x. It is submitted that the Answering Respondent is a law-abiding company and goes over and above the confines of law

to ensure that it not only complies with the environment standards but also contributes to the Society.

- xi. It is put on record before this Hon'ble Tribunal that the Answering Respondent presently employs about 1000 workers, labourers and officials directly and an additional 1200 workers, labourers and officials indirectly. The Answering Respondent has employed 100% of those who have sold their land to the former for the various projects undertaken by it or their suitable nominees. Moreover, the indirect employment opportunities created for Nilachal's plant in the unskilled and semiskilled category retains resources/manpower from surrounding local villages.
- xii. The Answering Respondent works in tandem with the recognized union. Further, the Answering Respondent's wage structure is fixed taking into consideration certain inputs received from the said union apart from complying with all applicable labour laws of the county to make the wage structure as pro workers and labourers as is reasonably possible.
- xiii. It is submitted that the Answering Respondent has provided ambulance van for patients in nearby villages, organized medical camps like eye-check up and cataract operation camps on multiple occasions, school bus for school going children locally. The CSR activities are undertaken and are being carried out by the Answering Respondent on regular basis, keeping in mind the requirements that come up from time to time. For instance, during the prevalence of the COVID pandemic the Answering Respondent was engaged in

distribution of medical kits, food packets etc. for which the Deputy Commissioner, Seraikela had issued to us a letter of appreciation. A copy of the letter of appreciation issued Deputy Commissioner, Seraikela is attached hereto and marked as **ANNEXURE R-10**.

- xiv. It is submitted that in addition to its CSR activities the same facility, along with villagers attending the aforesaid medical camps, was provided to certain workers of the Answering Respondent who were in need of the services. Moreover, the management of Nilachal has taken various pro-employee/worker steps from time to time, for illustrative purposes and as one such example the system of pick and drop of workers/employees organized by the Answering Respondent through bus for those who are interested in availing the facility, paid for by the Answering Respondent.

Some pictures showing CSR Activities of the Respondent No. 6 are attached hereto as **ANNEXRE R-11**.

### **REPLY ON MERITS**

It is submitted that the Answering Respondent has sufficiently controverted the false allegations of the Applicants in the preceding paragraphs and it is prayed that the same be read herein as being true and correct and are not being repeated for the sake of brevity.

- 1-4. The contents of Prara 1-4 are absolutely wrong and denied. It is vehemently denied that any pollution substantially effecting the environment is being caused by the Answering Respondent and is submitted that the inspection committee

has observed in its report that only extremely negligible air pollution is being caused and even that is being controlled by using of sprinklers etc. Further the joint committee has asked us to comply with certain recommendations which shall take care of even such negligible air pollution which Nilachal is actively complying with as has been elaborated in the aforesaid separate reply filed with respect to compliance of joint committee report recommendations before this Hon'ble Tribunal. In addition it is absolutely denied that there has been any loss caused to the crops of the Applicants. It is submitted that the inspection committee itself noted that the soil of the surrounding areas is not polluted and thus, the said allegation is absolutely false and vexatious. Furthermore, it is denied that any activity contrary to the law of the land is being performed by the Answering Respondent. The expanded plant is not in commercial operation till date and will not be till the Environment Clearance is received. The contents of the preliminary submissions/objections be read as part and parcel of the present reply as the same are not being repeated for the sake of brevity.

5. In light of the above, it is prayed that the present Application, instituted pursuant to the letter dated 18.06.2021 of the Applicants is without any merit and be dismissed.
6. The Answering Respondent reserves its right to file additional documents, raise additional grounds and pleas as and when permitted by this Hon'ble Tribunal.

RESPONDENT NO. 6

THROUGH

  
 (Sanjoy Ghosh).  
 Advocate.

**ASHIM SHRIDHAR &  
 NIYATI PATWARDHAN**  
 ADVOCATES FOR RESPONDENT NO. 6  
 B-4/ 227, GROUND FLOOR  
 SAFDARJUNG ENCLAVE  
 NEW DELHI- 110029  
 MOBILE - +91-9971547353  
 Email: [ashim\\_shridhar@hotmail.com](mailto:ashim_shridhar@hotmail.com)

Place:

Dated: 14.12.2022

**VERIFICATION:**

Verified at this 07 day of Dec. , 2022.

I do hereby solemnly affirm and declare that I have read the contents of Para No. 1- 6 of the Written Statement/ Reply and state that the facts stated therein are true and correct to my knowledge and nothing material has been concealed therefrom. The Para No. 1 to 6 are believed to be correct on the basis of the information received from the Counsel. The Last Paragraph is a prayer made to this Honorable Court.

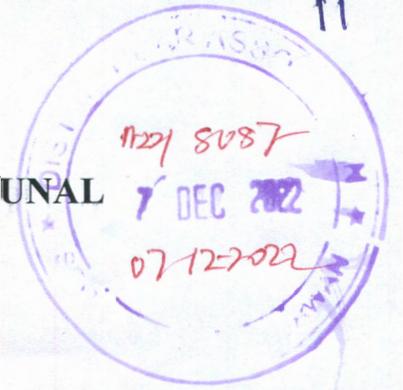
  
 (Sanjoy Ghosh)

DEPONENT

Identified by me  
 Kumar Ravi  
 EN 19119  
 Advocate, Ser-aikella  
 (7/12/2022)

11

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 426 OF 2022**



**IN THE MATTER OF:**

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

Sl. No:- 10186/22  
Date 07/12/2022

**AFFIDAVIT**

I, Sanjoy Ghosh, S/o Sri Santosh Kumar Ghosh aged about 58 years R/o 1A/ 12, S.C. Path, City Center, Durgapur, Barddhaman City Centre, West Bengal- 713216, presently at Kandra, Seraikela Kharsawan, Jharkhand do hereby solemnly affirm and say on oath as follows: -



1. That I am the Authorised representative of the Respondent No. 6 and I am fully conversant with the facts of the case and am thus competent to depose the present affidavit.

2. That facts stated in the accompanying Written Statement/ reply are true and correct to the best of my knowledge and the same may kindly be read as part and parcel of this affidavit which for the purpose of brevity are not reproduced herein.

3. That the accompanying Written Statement/ Reply has been drafted by my counsel under my instruction and I have perused the contents thereof.

*Bijay Kr. Kar*  
07/12/2022  
**Bijay Kr. Kar**  
NOTARY  
SERAIKELLA  
Seraikella-Kharsawan.

*Sanjoy Ghosh*  
**(Sanjoy Ghosh)**  
identified by me  
Kunal Rathi  
EN-791/09  
Advocate  
(712/2022)



12



**VERIFICATION:**

identified by me  
Kunal Rathi  
EN-791/16  
Advoc  
07/12/22

Verified at Seraikella on this 7th day of Dec, 2022 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Solemnly affirm that I have declared before me as  
Sri/Smt... Sanjay Ghosh  
who is identified by Sri... Kunal Rathi  
Advocate Seraikella on this the 07th  
day of Dec... 2022

Sanjay Ghosh  
NOTARY  
SERAIKELLA  
Seraikella-Kharsawa



identified by me  
Kunal Rathi  
EN-791/09  
Advocate  
07/12/2022



# NILACHAL IRON & POWER LIMITED

CIN-U27100WB2002PLC094612

REGD. OFFICE : 403, SAGAR TRADE CUBE  
104, S. P. MUKHERJEE ROAD, KOLKATA-70026  
WEST BENGAL (INDIA)  
Phone : +91 033 40903510 to 3520  
E-mail : niplpower@gmail.com

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF NILACHAL IRON AND POWER LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 403 SAGAR TRADE CUBE, 104, S.P. MUKHERJEE ROAD, KOLKATA – 700026, on THURSDAY, 10<sup>th</sup> NOVEMBER, 2022, COMMENCED AT 11.00 A.M.**

“RESOLVED THAT the board of directors, decided to given Registered power of attorney to Shri Sanjoy Ghosh, President- DRI, an authorized signatory of M/s Nilachal Iron and Power Ltd. (the “Company”) to be empowered to file on behalf of the Company to honourable National Green Tribunal, Delhi (“NGT”), objections/ reply to the inspection report dated 11th September 2022 filed by the NGT mandated Joint Committee constituted vide NGT’s order dated 25.01.2022, and to represent the Company in the matter of Dasai Munda & Ors. v. State of Jharkhand & Ors. in front of NGT and to do all acts related and ancillary to the same that are necessary including without limitation signing, attesting (and so on) of all documents required with respect to it.”

“FURTHER RESOLVED that this resolution authorized the whole time director of the Company , Shri Deep Chand Lamba, to sign and execute the said Power of Attorney in favour of Shri Sanjoy Ghosh, President- DRI and that this resolution”

“FURTHER RESOLVED that this resolution be communicated to the NGT and such other parties as may be required from time to time in connection with the above matter.

“FURTHER RESOLVED that this resolution to remain in force until notice in writing or its withdrawal or cancellation is given to the concern department by the Company under his signature.”

//Certified True Copy//

For, NILACHAL IRON & POWER LIMITED

NILACHAL IRON & POWER LIMITED

  
Ganga Dhar Bajpai  
(DIN: 09452093 ) Director  
Director

NILACHAL IRON & POWER LIMITED



Deep Chand Lamba  
(DIN:06546108)  
Whole Time Director

NILACHAL IRON & POWER LIMITED

  
Sanjoy Ghosh  
Authorised Signatory



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL KNOW ALL, MEN by these presents that M/s. Nilachal Iron & Power Limited, a company incorporated under the Companies Act, 1956 having its Registered Office at 402 Sagar Trade Cube, 104, S.P. Mukherjee Road, Kolkata -700026 herein called "THE COMPANY" does hereby appoint Mr. Sanjay Ghosh S/o Mr. Santosh Kumar Ghosh with permanent residential address as 1A/12 S.C. Path, City Centeter, Durgapur (m. Corp), Bardhaman, City Centre, West Bengal-713216 aged about 57 years holding Aadhar No. 316684591517, AN AUTHORIZED SIGNATORY OF THE Company with designation as President- DRI, our true and lawful attorney for a period of 1 year from the date of this POA empowered and Authorized to the following acts and deeds:-

1. To file on behalf of the Company to honorable National Green Tribunal, Delhi ("NGT"), objections/ reply to the inspection report dated 11<sup>th</sup> September, 2022 filed by the NGT mandated "Joint Committee" constituted vide NGT's order dated 25.01.2022 and to represent the Company in the matter of Desai Munda & Ors. V. State of Jharkhand & Ors. in front of NGT.
2. To do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental or ancillary to the above including but not limited to signing, executing and attesting of all documents, representing the Company in front of NGT, answering of NGT's queries, if any and so on.

NILACHAL IRON & POWER LIMITED  
Deep Chand Lamba  
Director

NILACHAL IRON & POWER LIMITED  
Deep Chand Lamba  
Director

12323

নিলম্বা ডা এ পিস  
লোস প মপ ১১ ৬ ২৬

7 JUN 2022

TO: .....  
FROM: .....  
ADDRESS: .....  
RE: .....  
**PARTHA SARATHI CHOWDHURY**  
Asyakar of: .....  
P-7, Chowringhee Square  
Kolkata - 70  
Date: .....  
LIC/Local stamp here

*(Handwritten signature)*

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things lawfully done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE, NILACHAL IRON & POWER LIMITED, THE ABOVE NAMED PRINCIPAL, THROUGH SHRI DEEP CHAND LAMBA, HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS 8TH DAY OF DECEMBER, 2022.

For ~~NILACHAL IRON & POWER LTD~~  
NILACHAL IRON & POWER LTD  
Deep Chand Lamba

Director

Witnesses:

Ujjwal Chakraborty  
Ujj

ANNEXURE R-2 (copy)

Typed copy page No. 20-26

17



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone: 2403852, 2403851, Fax: 0651-2403850

Ref. No. N-30 / F / 2003 / 17-12-03 Date: 17-12-03

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. 112 dated 31.07.2002 of M/s. Nilachal Iron & Power Ltd., SF Everest, 46 C Chowrahee Road, Kolkata - 700071, for setting of Plant for manufacturing of Sponge Iron at Plot No.: 79 to 392, Khata No.: 1 to 17, Mauza: Ratanpur, P.O. Kandira, P.S. Saraikela, Dist: Saraikela. The production capacity of the Industry will be as follows: -

Sponge Iron - 350 TPD

### 2. After considering:

- The facts stated in the N.O.C application & Project Report;
- Provisions of related Water (Prev. & Control of Pollution) Act, 1974 & Air (Prev. & Control of Pollution) Act, 1981.
- Check list based on Site Inspection on date 06.11.2002.
- Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. - 217/Sadhwa dated 03.12.2003

3. N.O.C. in favour of unit, based on site inspection and facts stated in the project report, N.O.C. application is hereby accorded subject to the following conditions: -

- The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prev. & Control of Pollution) Act, 1974 and section 21 of Air (Prev. & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
- All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete/stone masonry/stone slab lining with leak-proof materials
- The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Act, 1977.
- The unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
- The unit shall upgrade pollution control systems as and when new technologies are available.
- The unit shall install Electro Static Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
- The height of Stacks(s) shall be as per norms of Central Pollution Control Board. Necessary platform(s) ladder and platform shall be provided with the stack as per norms of Central Pollution Control Board.

JHARKHAND  
STATE POLLUTION  
CONTROL BOARD  
RANCHI  
PHONE #

(11)

The unit shall provide Ambient Air Quality Report & Noise level monitoring 1-time within one year commensurate of the plant. The unit shall ensure that the noise level is as per the value prescribed under.

The unit shall be advised property to minimize noise pollution in and around the factory premises. The layout of existing (DO, EIA, etc.) shall be submitted to the Director of C.P.C.E.

The plantation shall be made in every 15 meter width in zig-zag way around the factory premises.

The unit shall prepare and submit a plan of rain water harvesting within six month.

The unit shall install dust/soot filter (S) of adequate capacity at Coal Crushing & Screening, Iron Ore Crushing and Screening, Product separation and all transfer points of belt conveyor or at any other point (generation high) emission.

The unit shall make Pucca (paved) hard roads within the premises.

The unit shall maintain good house keeping in the premises.

The unit shall make arrangement for water spraying at all the dusty places in the premises and during loading, unloading of raw materials/products and wastes.

The unit shall submit annual environmental management schemes to the Board within 3 months with country of origin material (I/M, material balance).

The unit shall keep all raw materials and products under shed and fire (dusty) raw materials under three side shed.

All conveyor belt shall be under covered shed.

The unit shall obtain authorization under Hazardous Waste (Management) and Handling, 1989 and 2000.

The unit shall get EIA/EMP done by 31/07/2004 and shall present the same before the Board. If the permission or EIA/EMP shall be a binding on the unit. The NOC is accorded in the light of the sanction received from Industry Department, Government of Jharkhand to avoid delay.

The Jharkhand State Pollution Control Board reserves the right to revise any/one and any other conditions, if necessary, for the protection of Environment and to ensure pollution control of the plant.

The present NOC should not be considered as an assurance for granting consent to open up the project of plant and is subject to compliance of all conditions as mentioned above.

The NOC is valid for a period of 5 months from the date of issue.

Wardman/Secretary

J  
K  
-3

Ranchi, Dated: .....

Chief Executive Officer, M/s. Jharkhand Iron & Power Ltd., S F Everest, an C Chovergahen Road, Ranchi - 834002, Ministry of Industries, Govt. of Jharkhand, Ranchi / Jharkhand Pollution Control Board, Sanjaynagar, Ranchi concerned dealing with consent for the project of plant in country sector.



झारखण्ड राज्य प्रदूषण नियंत्रण पथद

Fax 0651-2403850

**JHARKHAND STATE POLLUTION CONTROL BOARD**

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत गठित  
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

T. A. Division Building ( Ground Floor), H.E.C. Campus, Dhurwa, Ranchi-834004

Date 04/02/2005

Ref No. JA/2613/A/... C/III

**EMISSION CONSENT ORDER**

With reference to the application dated 03/12/2004 of Sri R.K. Agarwal, MD, M/s Nilachal Iron & Power Ltd. Ratanpur, Kandra (Chandil Road) for consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their Industrial Plant at Ratanpur, Kandra- Chandil Road, Saraikela Kharsawan for the period from 01/02/2005 to 30/06/2005 with the following conditions:

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and shall further extend co-operation to the Board in performing its functions entrusted under sections 24, 25, and 26 of the Act;
2. That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30/06/2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environmental Statement by 30th Sept. every year.
6. The unit shall comply all conditions of consent by 31-3-05 failing which this consent order shall automatically remain canceled.
7. If the proposed area is not declared Industrial Area Zone by 31-3-05, this order shall automatically remain canceled.

To,  
Sri R.K. Agarwal, MD  
M/s Nilachal Iron & Power Ltd  
Ratanpur, Kandra- Chandil Road  
Saraikela Kharsawan  
Phone # :- 3091719

*[Signature]*  
MEMBER SECRETARY

Memo. No. JA/2613/A/...

Dated 04/02/2005

Copy forwarded to the Regional Officer Jamshedpur for information and necessary action.

MEMBER SECRETARY

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,  
Ranchi-834004

Phone : 2403852, 2403851, Fax : 0651-2403850

Ref. No. N-307

Date 17-12-2003

No Objection Certificate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Reference application no. 112 dated 31.07.2002 of M/s. Nilachal Iron & Power Ltd., SF Everest, 46 C Chowranghee Road, Kolkata – 700071, for setting of Plant for manufacturing of Sponge Iron at Plot No. 79 to 392, Khata No. 1 to 17, Mouza Ratanpur, P.O. Kandra, P.S. Saraikela, Dist. Saraikela. The production capacity of the industry will be as follows :-

Sponge Iron – 350 TPD

2. After considering :

- i) The facts stated in the N.O.C. application & Project Report;
- ii) Provisions of related Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.
- iii) Check list based on Site Inspection on date 06.11.2002.

- iv) Secretary, Industries Deptt., Jharkhand Government, Ranchi Letter no. 217/Sahiva dated 03.12.2003.
3. N.O.C. in favour of unit, based on site inspection and facts stated in the project report N.O.C application is hereby accorded subject to the following conditions :-
- i) The unit shall obtain consent to operate from State Pollution Control Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- ii) The unit shall install Effluent Treatment Plant adopting appropriate technology to treat the effluent to the standard stipulated.
- iii) All tanks used for collection and treatment of effluent shall be made impervious by providing adequate current concrete / stone masonry / stone slab lining with leak-proof materials.
- iv) The unit shall install water meter to measure the water consumed for different purposes as per the Water (Prevention & Control of Pollution) Cess Act, 1977.
- v) the unit shall ensure continuous and uninterrupted power supply so that the pollution control system functions uninterruptedly. Separate energy meters shall be provided for the pollution control systems.
- vi) The unit shall upgrade pollution control systems as and when new technologies are available.

- vii) The unit shall install Electro State Precipitator (ESP) to bring air pollutant from stack to the prescribed standards.
- viii) The height of Stacks(s) shall be as per norms of Central Pollution Control Board. Necessary port hub(s) ladder and platform shall be provided with the stack as per norms of Central Pollution
- ix) The unit shall provide Ambient Air Quality Report & Noise level monitoring Report before commissioning of the Plant. The unit shall ensure that the Noise level and ----- the prescribed limit.
- x) ----- shall ----- noise pollution in and around the factory ----- of C.P.C.B.
- xi) ----- Plantation shall be made in every 15 meters width in zig zag way around the factory.....
- xii) The unit shall prepare a plan of rain water harvesting within six months.
- xiii) The ----- Fitter(s) of adequate capacity at Coal crushing in - ----- Product separation and all transfer points of belt conveyer or at any other plant ----- emission.
- xiv) The unit shall make pucca (-----) haul roads within the premises.
- xv) The unit shall make arrangement for water spraying at all the ----- ----- of raw materials / products and water.
- xvi) ----- to the Board within 3 months with -----.
- xvii) The unit shall keep off raw materials and products under shed and fine (dusty) raw materials ----- shed.

- xviii) -----conveyor ----- shall be under covered shed.
- xix) The unit shall ----- by 31.07.2004 and shall ----- shall be binding on the unit. The NOC is ----- Industry Department, Government of Jharkhand to avoid delay.
- xx) The Jharkhand State Pollution Control Board reserves the right to reverse and / or and ----- for the protection of Environment and to ensure pollution control -----.
  
- xxi) -----
  
- xxii) The NOC is valid for a period of 6 months from the date of issue.

Member Secretary

Memo No.....

Ranchi Dated .....

-----

JHARKHAND STATE POLLUTION CONTROL BOARD  
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF  
POLLUTION) ACT, 1981

T.A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa,  
Ranchi-834004

Ref. No. 1A/2613/A/C-III

Date 04/02/2005

EMISSION CONSENT ORDER

With reference to the application dated 03/12/2004 of Sri R.K. Agarwal, MD M/s. Nilachal Iron & Power Ltd. Ratanpur, Kandra Chandil Road for consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 he / they is / are granted consent to operate his / their Industrial Plant at Ratanpur, Kandra – Chandil Road, Saraikela Kharsawan for the period from 01/02/2005 to 30/06/2005 with the following conditions :

1. That he / they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (prevention & Control of Pollution) Act, 1981 and shall further extent co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
2. That, he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules,

1989, and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable.

3. That, he / they shall monitor his / their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for.
4. That, he / they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 30/06/2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environmental Statement by 30<sup>th</sup> Sept. every year.
6. The unit shall comply all conditions of NOC by 31.3.05 failing which this consent order shall automatically remain canceled.
7. If the proposed area is not declared Industrial Area / Zone by 31.3.05, this order shall automatically remain canceled.

Sd/-

MEMBER SECRETARY

To,  
Sri R.K. Agarwal, MD  
M/s. Nilachal Iron & Power Ltd.

26

Ratanpur, Kandra – Chandil Road

Saraikela Kharsawan

Phone # : 309171

Memo No. JA/2613/A.....

Dated 04/02/2005

Copy forwarded to the Regional Officer Jamshedpur for information and necessary action.

MEMBER SECRETARY

F. No. J-11011/662/2008- IA II (I)  
**Government of India**  
**Ministry of Environment and Forests**  
**(I.A. Division)**

**Paryavaran Bhawan**  
**CGO Complex, Lodhi Road**  
**New Delhi - 110 003**

**E-mail : [pb.rastogi@nic.in](mailto:pb.rastogi@nic.in)**  
**Telefax : 011: 2436 7668**

Dated 24<sup>th</sup> December, 2009

To, ✓  
**The Executive Director (Project & Technology)**  
**M/s Nilachal Iron & Power Ltd.**  
**5, Bentinck Street**  
**Kolkatta - 700 001, West Bengal**

**E-mail : [cpattnaik@jaibajajigroup.com](mailto:cpattnaik@jaibajajigroup.com) / [jbajaj@vsnl.net](mailto:jbajaj@vsnl.net) ; Fax No. : 033-22430021 ;**

**Subject : Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. - Environment clearance reg.**

**Ref. : Your letter no. nil dated 15<sup>th</sup> September, 2009.**

Sir,

This has reference to your letter no. nil dated 15<sup>th</sup> September, 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EEMP, Public hearing report and subsequent clarifications furnished by you vide your letters dated 11<sup>th</sup> & 13<sup>th</sup> November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. Existing plant area is 57 acres. Total land acquired for expansion is 176.33 acres. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF are located within 10 km radius of the project site. Dalma Reserve Forest is located at 8 km. No national park, wild life sanctuary, biosphere reserve, wetland etc. are located within 15 km. area of the project site. Total cost of the project is Rs. 1,350.00 Crores. Following are the details of existing and proposed facilities :

S. N.	Plants	Existing Capacity	Proposed expansion	Final Production
1	Sponge Iron Plant	1,05,000 TPA (1x350 TPD)	6,00,000 TPA (1800 TPD)	7,05,000 TPA
2	Blast Furnace	-	3,50,000 TPA (2x250 m <sup>3</sup> )	3,50,000 TPA
3	Pelletization Plant	-	6,00,000 TPA	6,00,000 TPA
4	Coal Washery	-	13,00,000 TPA	13,00,000 TPA
5	Steel Making Shop with CCM (2x50 T EAF)	-	7,00,000 TPA	7,00,000 TPA
6	Captive Power Plant	-	75 MW	75 MW
7	Re-Rolling Mill (Liquid steel)	-	7,00,000 TPA	7,00,000 TPA
8	Ferro Alloy Plant	-	1,25,008 TPA	1,25,000 TPA
9	Oxygen Plant	-	1,000 TPD	1,000 TPD

3.0 Sponge iron will be produced in the DRI kilns by conventional process. Iron ore will be reduced in blast furnaces with a hot gas. Proportioned mixture of iron ore concentrate and bentonite will be fed to disk pelletizer to produce green balls which will be fed to traveling grate, rotary kiln and annular cooler to produce iron pellets. Steel melting will be carried out in an electric arc furnace (EAF) and ladle furnace (LF). Casted billets/slabs will be manufactured in rolling mill. Heavy media cyclone technology will be adopted in the coal beneficiation plant. Ferro alloy will be produced in submerged arc furnace (SAF) will be used in the.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), bag filters, gas cleaning plant (GCP), cyclone, multi-cyclone, wet scrubber type, dust & extraction system with bag filters, dust suppression system (dry fog type and water sprinkler) will be provided to control air emissions. Total water requirement from Suvarnarekha River will be 19,200 m<sup>3</sup>/day. Effluent treatment plant (ETP) will be installed to treat wastewater from various units and all the treated wastewater will be recycled / reused for ash handling, dust suppression and green belt development. No effluent will be discharged and 'zero' discharge will be adopted. Blast furnace slag will be granulated and provided to cement manufacturers. Dust and sludge from blast furnace, dust from DRI plant, pellet plant, SMS, ferro alloy plant, and mill scales from rolling mill and casting machines will be reused in pellet plant. Fly ash will be used in cement making, brick making etc. Char from DRI Plant, coal rejects and fines from coal washery will be used in AFBC boilers as fuel. SMS and ferro alloy slag will be disposed as per CPCB guidelines.

5.0 Public hearing/consultation meeting was conducted on 27<sup>th</sup> August, 2009.

6.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to strict compliance of the following specific and general conditions:

**A. SPECIFIC CONDITIONS :**

- i) Compliance to all the specific and general conditions stipulated for the existing sponge iron plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.
- ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), gas cleaning plant, cyclone, multi-cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm<sup>3</sup>. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, pellet plant, CFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 50 mg/Nm<sup>3</sup>. Blast furnace shall be provided with cyclone/multi-cyclone followed by wet scrubber type gas cleaning plant (GCP) to control dust pollution. Bag filters shall be provided to stock house to control dust emissions. Fume extraction system with bag filters to steel melting shop (SMS), electric arc furnace (EAF), ladle refining furnace (LRF), ferro alloy plant and rolling mill shall be provided to control dust pollution. Recuperator system with high stack shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months. ✓

- iv) Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.
- v) Proper and full utilization of DRI and blast furnace gases in power plant using heat recovery steam generators shall be ensured and no flue gases shall be discharged into the air.
- vi) The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be followed.
- vii) In-plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings, product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinklers shall be provided at coal handling and crushing area to control fugitive dust emissions. Closed conveyers and closed crushing unit with water sprinkling system shall be provided to suppress fugitive emissions from the coal washery. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.
- viii) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.
- ix) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- x) Total water requirement from Subernrekha River shall not exceed 19,200 m<sup>3</sup>/day and prior 'permission' for the drawl of 19,200 m<sup>3</sup>/day water from the concerned department shall be obtained. Cooling tower blow down shall be taken to settling tank and used for dust suppression. The wastewater from gas cleaning plant (GCP) of blast furnace shall be treated in an effluent treatment plant (ETP) and clarified water reused in GCP itself. The regeneration wastewater from the demineralization (DM) plant shall be neutralized in a neutralization pit and used for dust suppression. The effluent from captive power plant shall be taken to ash pond and reused for ash handling and slag granulation. The wastewater generated from SMS and rolling mill shall be taken to scale pit and reused for cooling and slag granulation. The wastewater from coal washery after recovery of fines shall be re-circulated.
- xi) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.
- xii) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in sewage treatment plant (STP) and used for green belt development. ✓

- xiii) The water consumption shall not exceed 16 m<sup>3</sup>/Ton of Steel as per prescribed standard.
- xiv) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xv) Char from DRI Plant, coal rejects and fines from coal washery shall be used in AFBC boilers as fuel. Iron ore, fluxes, mill scale from rolling mill etc. shall be recycled to sinter plant to produce sinter.
- xvi) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall also be properly utilized properly. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant, pellet plant, SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.
- xvii) All the slag (ferro alloy, blast furnace slag etc.) shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.
- xviii) Slag produced in Ferro-Manganese (Fe-Mn) production shall be used in manufacture Silico-Manganese (Si-Mn).
- xix) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash and blast furnace slag shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar within 3 months of issue of this letter.
- xx) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xxi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
- xxii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.
- xxiii) As proposed, green belt shall be developed in 60 acres (34 %) out of total 176.33 acre area within and around the plant premises as per the CPCB guidelines in consultation with DFO. ✓

- xxiv) Prior permission from the State Forest Department shall be taken regarding likely impact of the expansion of the proposed steel plant on the reserve forests. Measures shall be taken to prevent impact of particulate emissions / fugitive emissions, if any from the proposed plant on the surrounding reserve forests viz. Pendraber PF, Kanki PF, Basrapahar PF, Paluber PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF and Dalma Reserve Forest located within 10 km radius of the project. Further, Conservation Plan for the conservation of wild fauna in consultation with the State Forest Department shall be prepared and implemented.
- xxv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.
- xxvi) All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27<sup>th</sup> August, 2009 shall be satisfactorily implemented by allocating separate budget to implement the same.
- xxvii) Rehabilitation and Resettlement Plan for the project affected population including tribals, if any, shall be implemented as per the policy of the State Govt. in consultation with the State Govt. of Jharkhand. Compensation paid in any case shall not be less than the norms prescribed under the National Resettlement and Rehabilitation Policy, 2007.
- xxviii) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

#### B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19<sup>th</sup> May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> are anticipated in consultation with the Jharkhand PCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels

should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. As proposed, Rs. 135.00 Crores and Rs. 13.5 Crores shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xi. The Regional Office of this Ministry at Bhubaneswar / CPCB / Jharkhand SPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- xii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xiii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xiv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; PM<sub>10</sub>, PM<sub>2.5</sub>, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xv. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry at Bangalore / CPCB / JPCB shall monitor the stipulated conditions.

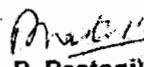
- xvi. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
- xvii. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

7.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

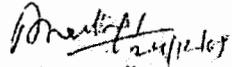
9.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

  
(Dr. P. B. Rastogi)  
Director

Copy to:-

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

  
(Dr. P. B. Rastogi)  
Director

Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi – 110003

E-mail: dirind-moefcc@gov.in

Tel: 011-24695368

Dated: 06<sup>th</sup> September, 2020

To

**Shri. Deep Chand Lamba,**  
**Director,**  
M/s. Nilachal Iron and Power Limited,  
5, Bentinck Street, Kolkata,  
West Bengal - 700001.  
Email: niplpower@gmail.com; Tel: 033-24862154

**Subject:** Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand [Online Proposal No. IA/JH/IND/111776/2019; File No. J-11011/662/2008-IAII(I)] – Prescribing of Terms of Reference (ToR) – regarding.

Sir,

1. This refers to the online application of M/s. Nilachal Iron and Power Limited made vide online proposal no. IA/JH/IND/111776/2019 dated 06/08/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered during the 22<sup>nd</sup> meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-1) held on 26<sup>th</sup> August – 28<sup>th</sup> August, 2020. The EAC proceedings of the proposal cited above is given as below.

**Details submitted by the project proponent**

3. M/s Nilachal Iron & Power Limited proposes an expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) Captive Power Plant on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises.

*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".*

## 4. The overall project scenario is given as below

Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
Beneficiation Plant	-		6,00,000 TPA	(1x0.6 MTPA) 6,00,000 TPA Concentrated Iron Ore
Pelletization Plant	-		6,00,000 TPA (Module: 1x6,00,000 TPA)	(1x0.6 MTPA) 6,00,000 TPA Pellets
Sponge Iron Plant	550 TPD  (2x100 TPD, 1x350 TPD)		1800 TPD  (3x600 TPD)	2350 TPD Sponge Iron (2x100 TPD, 1x350 TPD, 3x600 TPD)
Steel Melting Shop (SMS) with matching LRF & CCM	-		Induction Furnaces  (2x25 T + 4x15 T)	Induction Furnaces (2x25 T + 4x15 T)  3,63,000 TPA Liquid Steel  (3,59,000 TPA Billets)
Rolling Mill (Liquid Steel)	-		3,50,000 TPA	3,50,000 TPA Rods, Bars, Light Structural
Ferro Alloy Plant	-		Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA	(SAF) - 4 x 16.5 MVA  1,25,000 TPA Ferro Alloys  (35,160 TPA Ferro-Chrome + 14,367 TPA Ferro-Silicon + 43,633 TPA Ferro-Manganese + 31,840 TPA Silico-Manganese)
Chrome Ore Briquette Plant	-		30 TPH	30 TPH
Oxygen Plant	-		100 TPD	100 TPD Oxygen
Captive Power Plant	-	12 MW WHRB	63 MW (38 MW WHRB)	75 MW Power

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Ganbaria Block, District Saraikela-Kharsawan, Jharkhand".

Unit	Existing Unit under Operation	Unit under Implementation	Proposed Units Capacity	Total Capacity and Products
		based	based + 25 MW AFBC based)	

36

5. The proposed unit is located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. The geographical co-ordinates are Latitude - 22°52'39.94"N & Longitude - 86°03'55.24"E with above Mean Sea Level (AMSL): 170 m.
6. The proposed expansion project will be installed on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises. No forest land involved. Of the total area 26.71 ha (33%) land will be used for green belt development.
7. No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
8. Total project cost is approx. Rs. 886 Crores. Manpower, to the tune of 1700 persons will be required for the plant operations.
9. The targeted production capacity of the Beneficiation Plant (1x0.6 MTPA) is 6,00,000 TPA Concentrated Iron Ore, Pelletization Plant (1x0.6 MTPA) is 6,00,000 TPA Pellets, Sponge Iron Plant (2x100 TPD, 1x350 TPD, 3x600 TPD) is 2350 TPD Sponge Iron, Steel Melting Shop (SMS) with matching LRF & CCM (2x25 T + 4x15 T) is 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets), Rolling Mill (3,50,000 TPA) is 3,50,000 TPA Rods, Bars, Light Structural, Ferro Alloy Plant (Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA is 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome +14,367 TPA Ferro Silicon +43,633 TPA Ferro-Manganese +31,840 TPA Silico-Manganese), Chrome Ore Briquette Plant (30 TPH) is 30 TPH Chrome Ore Briquette, Oxygen Plant (100 TPD) is 100 TPD Oxygen, Captive Power Plant 75 MW (50 MW WIIRB based + 25 MW AFBC based) is 75 MW Power. The raw material transportation will be done through Rail and road.
10. The estimated power requirement of the proposed expansion project is about 121 MW. The above power requirement for the plant is proposed to be met from proposed 75 MW captive power plant and rest from State grid.
11. Proposed raw materials and fuel requirement for major products of the project are as follows.

SL. NO.	RAW MATERIALS	ANNUAL REQUIREMENT (IN TPA)
<b>BENEFICIATION PLANT (6,00,000 TPA)</b>		
1.	RAW IRON ORE	9,30,000
<b>PELLETIZATION PLANT (1X6,00,000 TPA)</b>		
1.	IRON ORE FINES	6,00,000
2.	LIMESTONE	13000
3.	BENTONITE	20000
4.	COAL FINES	13,000
5.	COAL	60,000

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".

<b>DRI PLANT (3x600 TPD)</b>		
1.	PELLET	9,00,000
2.	IMPORTED COAL	6,12,000
3.	DOLOMITE	31,000
<b>INDUCTION FURNACES (2x25 + 4x15 T)</b>		
1.	SPONGE IRON	2,20,000
2.	SCRAPS	55,000
3.	PIG IRON	55,000
4.	FERRO ALLOYS	2,900
<b>CAPTIVE POWER PLANT (25.0 MW BASED ON AFBC BOILER)</b>		
1.	IMPORTED COAL	1,50,000
2.	DOLOCHAR	1,50,000
<b>FERRO ALLOY PLANT (4 X 16.5 MVA)</b>		
<b>FERRO-CHROME</b>		
1.	CHROME ORE	91,400
2.	COKE	14,000
3.	COAL	6,330
4.	QUARTZ	700
5.	DOLOMITE	700
6.	LIME	880
7.	MOLASSES	2,110
<b>SILICO-MANGANESE</b>		
1.	MANGANESE ORE	54,130
2.	FERRO MANGANESE SLAG	22,300
3.	COKE	12,740
4.	COAL	12,740
5.	QUARTZ	6,370
<b>FERRO SILICON</b>		
1.	QUARTZ	24,425
2.	MILL SCALE	6,180
3.	M.S. SCRAP	290
4.	CHARCOAL	12,930
5.	LAM COKE	7,900
<b>FERRO MANGANESE</b>		
1.	MANGANESE ORE	1,04,720
2.	COKE	17,450
3.	COAL	17,450
4.	DOLOMITE	1,310

12. The total requirement of make-up water to meet process make-up and drinking needs of the proposed new facilities will be 3862 m<sup>3</sup>/day, to be sourced from Subarnarekha river. Domestic wastewater will be treated in Sewage treatment plant and industrial waste water generated will be treated in water treatment facility and reused completely.
13. The proponent has mentioned that there is no court case or violation under EIA

*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".*

Notification to the project or related activity.

14. Name of the EIA consultant: Enviro Tech East Private Limited [S.No. 61, List of Accredited Consultant Organizations as on August, 2020].

38

### Observations of the Committee

15. The Committee noted the following:

- i. Water shall be withdrawn from Subarnarekha river.
- ii. Plant site is located 13 KM away from CEPI area i.e., Saraikela Kharsawan.
- iii. Status of additional land of 56.3 Acres required for the plant is not given.
- iv. Railway facility is available nearby in Kunki and Kandla.

### Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:

- i. EMP Matrix indicating EMP details, time line for implementation, Budgetary Provisions and Monitoring Schedule along with methodology shall be furnished in EIA report.
- ii. CPP of 25 MW using low sulfur Indian coal shall be installed with CEMS integrated with plant control for process control.
- iii. Green belt shall be developed in 40 % of the plant area.
- iv. CER amount to be spent shall be 1.5 times that of normal amount for meeting CEPI norms.
- v. Only surface Water shall be used. GW abstraction shall not be permitted.
- vi. 100 % water consumed annually shall be recharged through water harvesting.
- vii. PM level from chimneys shall be maintained at < 30 mg/Nm<sup>3</sup> and Power plant emission norms of SO<sub>2</sub> and NO<sub>x</sub> less than 100 Mg/Nm<sup>3</sup> shall be adhered to.
- viii. The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
- ix. IOBP tailings shall be dewatered and used for filling low lying areas and construction work. No dumping shall be permitted. 100 % of solid waste generated shall be utilized. Impervious concrete floor with shed shall be used to store chrome slag.
- x. 100% dolo char generated shall be used in CPP. Dumping of dolo char is not permitted.
- xi. Plant shall operate on ZLD.
- xii. Fourth hole extraction system shall be installed on SAF for control of dust emission.
- xiii. 85-90 % hot charging shall be practiced in RM. RHF shall be used in emergency to run only on LDO. Use of FO/Pulverized coal is not permitted.
- xiv. Waste Recovery Plant shall be installed to recover metallics, fluxes and aggregates from Slag.
- xv. Scheme for reduction of Green House gases shall be furnished in EIA report.
- xvi. Fe Cr slag storage shall be done in covered shed having impervious floor.
- xvii. All roads inside the plant shall be paved, vacuum cleaners shall be provided to clean roads and shop floors. Water spray systems shall be included to control fugitive dust from RM Stockpiles.
- xviii. Air cooled condensers shall be used.
- xix. Energy conservation measures like use of VFD, Slip power recovery etc., shall be

*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratampur-Kandra Village, Ganbaria Block, District Saraikela-Kharsawan, Jharkhand".*

adopted.

- xx. Roof Top solar system, LED lights and Solar Street lights shall be provided.
- xxi. Proposal to use nearby railway facility for the transportation of materials shall be explored and details shall be furnished in the EIA report.

#### Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e.. 06/10/2020 and will expire on 05/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.

  
(A.K. Agrawal)  
Director

#### Copy to: -

1. Secretary, Department of Environment, Government of Jharkhand, Secretariat, Ranchi.
2. Deputy Director General of Forests (C), Ministry of Environment and Forest, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi-834002.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. Dhurwa, Ranchi - 834004, Jharkhand.
5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
6. District Collector, Saraikela-Kharsawan District, Jharkhand.
7. Guard File / Record File / Monitoring File.
8. MoEF&CC Website.

  
(A.K. Agrawal)  
Director

**GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. Executive Summary
2. Introduction
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
3. Project Description
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
  - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
  - iii. Co-ordinates (lat-long) of all four corners of the site.
  - iv. Google map-Earth downloaded of the project site.

- 41
- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
  - vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
  - vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
  - viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
  - ix. Geological features and Geo-hydrological status of the study area shall be included.
  - x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
  - xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
  - xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

- 42
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
  - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
  - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
  - vi. Ground water monitoring at minimum at 8 locations shall be included.
  - vii. Noise levels monitoring at 8 locations within the study area.
  - viii. Soil Characteristic as per CPCB guidelines.
  - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
  - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
  - xi. Socio-economic status of the study area.
7. Impact Assessment and Environment Management Plan
- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
  - ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
  - iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
  - iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
  - v. Details of stack emission and action plan for control of emissions to meet standards.
  - vi. Measures for fugitive emission control
  - vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
  - viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1.500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
  - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
  - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
  - xii. Action plan for post-project environmental monitoring shall be submitted.
  - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
  - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
  - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
  - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
  - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
  - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
  - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)

---

*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharla Block, District Saraikela-Kharsawan, Jharkhand".*

- 44
- i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs. ....crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
  13. A tabular chart with index for point wise compliance of above ToRs.
  14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be**

45

submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

\*\*\*\*\*

**ADDITIONAL ToRs FOR  
INTEGRATED STEEL PLANT**

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. PM (PM<sub>10</sub> and P<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material especially slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.

\*\*\*\*\*

## Executive Summary

47

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

\*\*\*\*\*



**JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004

Phone No:-2400852, 2400851, Fax No:- 2400850.

Ref No: JPC/PH/ISR/54-02/2021/B-1825

Date: 25/10/2021

From,

Y. K. Das  
Member Secretary

To,

Sri A. K. Agrawal  
Director  
Ministry of Environment, Forests and Climate Change  
Impact Assessment Division, Govt. of India  
Indra Paryavaran Bhawan, Vayu Wing, 3rd Floor, Aliganj,  
Jor Bagh Road, New Delhi- 110 003

Sub: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x 15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharria Block, District Saraikela-Kharsawan, Jharkhand - Regarding.

Ref: TOR issued vide MoEF&CC, New Delhi vide Ref. J-11011/662/2008-1A.11(1) dated 06.09.2020;

Sir,

With reference to above this is to inform you that the public hearing of the project was conducted on 27.09.2021 under the Chairmanship of Sri Subodh Kumar, ADC in association with Sri M. Jha, A.S.O. of Head Office, JSPC Board, Ranchi and Sri Jitendra Prasad, Regional Officer, Regional Office, JSPC Board, Jamshedpur.

The minutes of the public hearing with soft copy, copy of attendance sheet, question and answer sheet, paper cutting and copy of complain received from Adivasi - Moolwasi Bhoomi Raksha Samiti, Gamharria, Saraikela Kharsawan and Smt. Geeta Koda, M.P. are enclosed herewith for considering environmental clearance under EIA Notification 2006 on the basis of its merit.

Encl. - A/A

Yours faithfully,

Sd/-

(Y. K. Das)

Member Secretary

Ranchi, Dated: 25/10/2021

Memo No: B-1825

Copy forwarded to: Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Jharkhand, Nepal House, Ranchi / Member Secretary, MoEF & CC, Govt. of India, Regional Office, Ranchi Bungalow No. A/2, Shyamali Colony, Ranchi- 834 002 / Sri Deep Chand Lamba, Director M/s Nilachal Iron & Power Limited, Vill- Ratanpur, Kandra Chandil Road, Dist- Saraikela Kharsawan, (Jharkhand) 833 220 for information & necessary action.

(Y. K. Das)

Member Secretary

मेसर्स नीलाचल आयरन एण्ड पावर लि0, ग्राम-रतनपुर-कान्द्रा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना के पर्यावरणीय स्वीकृति के उद्देश्य से दिनांक-27.09.2021 को सम्पन्न लोक सुनवाई कार्यक्रम का कार्यवाहीवृत्त :-

उपस्थिति :-

- (क) लोक सुनवाई में शामिल नागरिकों की :- अनु0-1 पर संलग्न।
- (ख) उपायुक्त/उपायुक्त द्वारा मनोनित प्रतिनिधि एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के पदाधिकारियों की :- अनु0-11 पर संलग्न।

मेसर्स नीलाचल आयरन एण्ड पावर लि0, ग्राम-रतनपुर-कान्द्रा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-27.09.2021 को लोक सुनवाई का आयोजन पूर्व से निर्धारित स्थल "फुटबॉल ग्राउण्ड, ग्राम-रतनपुर, पो0+थाना-कान्द्रा, जिला-सरायकेला-खरसावाँ" में किया गया। लोक सुनवाई की सूचना आम लोगों को दिनांक-23.08.2021 को दैनिक समाचार पत्र में प्रकाशित कर दी गई थी। समाचार पत्र में प्रकाशित सूचना की कतरन अनु0-111 पर संलग्न है। इसके साथ ही साथ लोक सुनवाई की सूचना आम लोगों को दिनांक-24.09.2021 को ध्वनि विस्तारक यंत्र के माध्यम से भी दी गई थी।

लोक सुनवाई कार्यक्रम की शुरुआत अपर उपायुक्त की अध्यक्षता में कोविड-19 से बचाव हेतु निर्गत गाईडलाईन के अनुरूप की गई। साथ ही लोगों को सामाजिक दूरी का पालन करने, मास्क पहनने एवं हैंड सेनेटाईजर का उपयोग करने की अपील की गई। कम्पनी द्वारा मास्क एवं हैंड सेनेटाईजर उपलब्ध कराई गई थी। अपर उपायुक्त द्वारा आरंभ से उपस्थित लोगों का स्वागत किया गया एवं परियोजना की संक्षिप्त जानकारी देने हेतु क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर, जमशेदपुर को आमंत्रित किया।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के विस्तारीकरण के तहत आने वाली प्रोजेक्ट के संबंध में संक्षिप्त रूप से जानकारी दी गई। उन्होंने बतलाया कि यह लोक सुनवाई भारत सरकार की अधिसूचना 14 सितम्बर 2006 के तहत की जा रही है जिसके तहत विशेष प्रकार की इकाईयों के पर्यावरणीय स्वीकृति के पूर्व लोक सुनवाई का प्रावधान किया गया है। उन्होंने लोगों को प्रोजेक्ट के आने से पर्यावरण पर पड़ने वाले प्रभाव एवं प्रदूषण पर अपने विचार, प्रश्न अथवा समस्या रखने का अनुरोध किया एवं बतलाया कि परियोजना प्रबंधक उस पर अपना जवाब देंगे।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के पर्यावरणीय प्रभाव मुल्यांकन तैयार करने वाली कन्सल्टेंट "इन्भायरोटेक" के प्रतिनिधि को परियोजना एवं उसके आने से पर्यावरण पर पड़ने वाले दुष्प्रभाव को नियंत्रित करने हेतु उठाए जाने वाले कदमों की जानकारी देने हेतु आमंत्रित किया। इसके आलोक में इन्भायरोटेक की ओर से डा0 अनुपमा सिन्हा द्वारा आनेवाली परियोजना के संबंध में लोगों को विस्तार रूप से बतलाया गया। उन्होंने बतलाया कि इस विस्तारीकरण परियोजना के तहत कम्पनी द्वारा 1800 टी0पी0डी0 (3 x 600 TPD) क्षमता का स्पॉज आयरन प्लांट, 1 x 0.6 MTPA क्षमता का बेनिफिशियशन प्लांट, 1 x 0.6 MTPA क्षमता का पेलेट प्लांट,

21

21/09/21

21

2 x 25 T + 4 x 15 T क्षमता का स्टील मेल्टिंग शॉप एवं शॉप के साथ एल0आर0एफ0 और सी0सी0एम0, 0.35 एम0टी0पी0ए0 क्षमता का रॉलिंग मील, 4 x 16.5 MVA क्षमता का फेरो एल्ट्राय प्लांट, 1 x 30 TPH क्षमता का क्रोम ओर ब्रिकेट प्लांट, 100 TPD क्षमता का ऑक्सीजन प्लांट एवं 82 मेगावाट (57 मेगावाट WHRB आधारित एवं 25 मेगावाट AFBC आधारित) कैप्टीव पावर प्लांट लगाने का प्रस्ताव है। तत्पश्चात् उन्होंने परियोजना हेतु भूमि की आवश्यकता, पानी, बिजली की आवश्यकता, अपशिष्ट जल का ट्रीटमेंट एवं उपयोग, वायु प्रदूषण नियंत्रण हेतु ESP, Bag filter एवं चिमनी का प्रावधान करने की जानकारी दी। इसके अतिरिक्त ठोस अपशिष्ट प्रबंधन का विस्तार से जानकारी दी गई।

परिवेशीय वायु की गुणवत्ता की जाँच हेतु आठ स्थानों का नमूना संग्रहण करने, भूतल जल का 10 स्थानों, एवं भूमिगत जल का 9 स्थानों पर नमूना संग्रहण करने एवं परिणाम मानक के अंदर पाये जाने की जानकारी आम लोगों को दी गई। इसके साथ ही साथ ध्वनि स्तर का 10 स्थानों पर सर्वेक्षण करने एवं मान राष्ट्रीय मानकों के अनुरूप पाए जाने की जानकारी उपस्थित लोगों को दी गई। कन्शल्टेंट द्वारा प्रस्तावित परियोजना से वायु गुणवत्ता, जल गुणवत्ता, मृदा पर प्रभाव, भूमि पर प्रभाव, पारिस्थितिकी पर प्रभाव एवं सामाजिक आर्थिक पर प्रभाव आदि से लोगों को अवगत कराया गया। अंत में उन्होंने परियोजना स्थल के आसपास पर्याप्त वृक्षारोपण करने एवं कारखाने के कुल क्षेत्र के 40% भू-भाग पर ग्रीन बेल्ट कवर करने की जानकारी दी गई।

कन्शल्टेंट द्वारा परियोजना के संबंध में विस्तृत जानकारी देने एवं प्रदूषण नियंत्रण हेतु किए जाने वाले उपायों की जानकारी देने के पश्चात् सभा अध्यक्ष द्वारा आम लोगों से बारी-बारी से अपना प्रश्न, समस्या एवं सुझाव प्रबंधन के सामने रखने हेतु अनुरोध किया। उन्होंने लोगों को निर्भिक रूप से अपना प्रश्न पुछने का अनुरोध किया एवं सूचित किया कि उठाए गए प्रश्नों एवं सुझावों पर अंत में प्रबंधन द्वारा जवाब दिया जाएगा। उन्होंने उठाए गए प्रश्नों एवं उस पर प्रबंधन द्वारा दिए गए जवाब को संकलित कर विडियोग्राफी के साथ भारत सरकार को भेजने की जानकारी आम लोगों को दी।

तदुपरांत उपस्थित लोगों द्वारा बारी-बारी से अपना प्रश्न एवं समस्या प्रबंधन के समक्ष रखा गया। उठाए गए प्रश्नों में मुख्यतः स्थानीय लोगों को रोजगार देने, प्रदूषण पर नियंत्रण हेतु आवश्यक उपाए करने, CSR के तहत आसपास के गाँवों का विकास करने आदि माँगे शामिल हैं। कुछ लोगों ने प्लांट से आसपास के तालाब में काला डस्ट की परत जमने एवं नाले के जल का उपयोग प्लांट में करने से उत्पन्न जल संकट से अवगत कराया गया।

प्रश्नों के पश्चात् अपर उपायुक्त द्वारा परियोजना प्रबंधन को जवाब देने हेतु आमंत्रित किया। इसके आलोक में परियोजना प्रबंधन की ओर से श्री जी0डी0 बाजपई (महाप्रबंधक) द्वारा उठाए गए प्रश्नों एवं समस्याओं पर जवाब दिया गया। उन्होंने बतलाया कि परियोजना से होने वाले प्रदूषण पर नियंत्रण हेतु ई0एस0पी0 एवं बैग फिल्टर्स स्थापित किया जाएगा एवं परियोजना से प्रदूषण न्यूनतम होगा। उन्होंने बतलाया कि प्रदूषण नियंत्रण के मद में रू0 10 करोड़ रुपया खर्च किया गया है। उन्होंने बतलाया कि कम्पनी द्वारा आसपास के लोगों को प्राथमिकता के आधार पर रखा गया है। आसपास के 10 बीटेक छात्रों को कम्पनी में रोजगार देने की जानकारी

देते हुए बतलाया कि एक-दो दिन में अतिरिक्त 10 बीटेक छात्रों लोगों को रोजगार दिया जाएगा। उन्होंने बतलाया कि Unskilled एवं Semi Skilled शत प्रतिशत मजदूर आसपास के गाँवों के हैं। CSR के तहत मेडीकल किट उपलब्ध कराने, ऑक्सीजन कन्शल्टेंट देने, गाँव के शिव मंदिर का जिर्णोधर करने की जानकारी दी गई। उन्होंने यह भी बतलाया कि कम्पनी द्वारा कॉल करने पर मेडीकल एम्बुलेंस की सुविधा तत्काल उपलब्ध करायी जाती है। जल आपूर्ति स्वर्णरेखा नदी से करने एवं इस पर संबंधित विभाग से अनुमति प्राप्त करने की जानकारी आम लोगों को दी गई। प्रश्नोत्तर को समेकित रूप से अनु०-IV पर संकलित की गई है।

प्रश्नोत्तर के पश्चात् सभा अध्यक्ष द्वारा उपस्थित लोगों को धन्यवाद ज्ञापित करते हुए लोक सुनवाई कार्यक्रम की समाप्ति की घोषणा की गई। लोक सुनवाई का विडियोग्राफी अनु०-V पर संलग्न की गई है।

27/09/21

(मिथिलेश झा)

सहायक वैज्ञानिक पदाधिकारी,  
झा०रा०प्रदू०नि० पर्षद,  
राँची।

27/09/21

(जितेन्द्र प्रसाद सिंह)

क्षेत्रीय पदाधिकारी,  
झा०रा०प्रदू०नि० पर्षद,  
आदित्यपुर, जमशेदपुर।

27/09/21

(सुबोध कुमार)

अपर उपायुक्त,  
राजस्व समाहरणालय,  
सरायकेला-खरसावाँ।

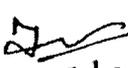
अनुलग्नक -1

उपस्थिति पंजी (विशेष आमंत्रित सदस्यों के लिए)

इकाई का नाम एवं पता : M/S NILANCHAL IRON & POWER LTD  
 Vill:- RATANPUR, KANDRA CHOWKA ROAD  
 DIST:- SARAIKELA KHARSAWAN

लोक सुनवाई स्थल : FOOTBALL GROUND, Vill:- RATANPUR  
 PO+PS- KANDRA, DUMRA PANCHAYAT  
 SARAIKELA-KHARSAWAN

लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम	पदनाम	विभाग का नाम	हस्ताक्षर
(1)	सुबोध कुमार	अपर उपायुक्त	राजस्व, कानाहरनात्मक कराधिकार - सरकावा	 27/9/21
(2)	जितेन्दु प्रसाद सिंह	क्षेत्रीय पदाधिकारी	जायसंबु राज्य उद्घरण नियंत्रण परिषद, सांघातपुर, गणेशपुर	MP 885 27.09.2021
(3)	सिद्धि लक्ष्मी	अधीनस्थ पदाधिकारी	सांघातपुर राज्य प्रदूषण नियंत्रण परिषद सांघातपुर	 27/9/2021



MP 885



उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

इकाई का नाम एवं पता : MIS NILANCHAL IRON & POWER LTD  
 Vill:- RATANPUR, KANDRA CHOWKA ROAD.  
 Dist:- Saraikela - Kharsawan.  
 लोक सुनवाई स्थल : Football Ground, Vill- Ratanpur Po+PS- KANDRA  
 DUMRA PANCHAYAT, Saraikela-Kharsawan.  
 लोक सुनवाई दिनांक : 27.09.2021

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
1)	Kuni Sardar	Raghunathpur		
2)	Nivasha Mandal	Raghunathpur		
3)	Jaba Mandal	Raghunathpur		
4)	Urmila Mandal	Raghunathpur		
5)	Gita Pramanik	Raghunathpur		
6)	Manjura Barik	Raghunathpur		Greta Pramanik
7)	Koushyla Mandal	Ratanpur		
8)	Sumitra Devi	Ratanpur		कारिणी मंडल
9)	Chinta Mandal	Ratanpur		
10)	Lalita Mandal	Ratanpur		
11)	Laxman Tudu	Raipur		
12)	Lalbabu Singh Sardar	Raimara		Lalbabu Singh
13)	Arshi Mandal	Raghunathpur		
14)	Nunibela Sardar	Raghunathpur		
15)	Chuntemi Mandal	Ratanpur		
16)	Seema Kisku	Raghunathpur		

2

27/9/21

↓

अनुलग्नक -2  
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

54

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
17)	Phoolmuni Tudu	Raipur		
18)	Veena Mahato	Simaroli		V-10
19)	Surentra Mandal	Ratanpur		
20)	Sarwan Tudu	Raipur		S. Tudu
21)	Pandit Pratik	Raghuwari Pur		Pratik
22)	Deepak Yadav	Ratanpur		Deepak
23)	Anil Mandal	Puranabasti	Dr. Singh bhushan	Anil Mandal
24)	Anil Pramanik	Ratanpur		Anil Pratik
25)	Lalmohan Dey	Ratanpur		लोक सुनवाई

अनुलग्नक -2  
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

55

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
26)	Karimad Khan Hazam	Ratanpur		कारिमखान
27)	MAHAVIR MANDAL	RATANPUR		Mahavir
28)	Sepan pramanik	Raghunathpur		Sepan
29)	Ratnakar Barik	Raghunathpur		Ratnakar
30)	सुवास चौधरी वारिक	रघुनाथपुर		सुवास चौधरी वारिक
31)	रावेश वारिक	रघुनाथपुर		Barik
32)	महादेव वारिक	रघुनाथपुर		Mahadev
33)	हरि मंडल	रघुनाथपुर		हरि मंडल
34)	सुवास चौधरी मंडल	रघुनाथपुर		सुवास चौधरी मंडल
35)	मंडल मंडल	रघुनाथपुर		Mandal
36)	Kartik Mandal	रतनपुर		Kartik
37)	Duluru Tuelu	Raipur		Duluru
38)	Prakash K. Barik	Kandara	देवरिया	Prakash
39)	Prakash Kumar	Kandara		Prakash
40)	सुवास चौधरी वारिक	रघुनाथपुर		सुवास चौधरी वारिक
41)	सुवास चौधरी वारिक	रघुनाथपुर		सुवास चौधरी वारिक
42)	अनिल वारिक	रघुनाथपुर		अनिल वारिक
43)	राम वारिक	रघुनाथपुर		राम वारिक
44)	Harishch. Barik	Ratanpur		Barik
45)	Dhiren majhi	Chimraparkiali		Dhiren
46)	Deepal Mandal	Kandara		Deepal

अनुलग्नक

अनुलग्नक -2  
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

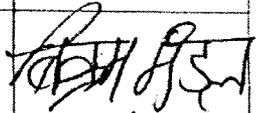
56

क्र० सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
43)	Gumbani Hembra	Raipur.		
48)	Sugi maveli	Raipur.		
49)	Nunaram Tudu	Raipus		
50)	मंडल मंडल	रतनपुर		
51)	Lejusis Up	Raipur.		
52)	ARBIND KR MANDAL	RATANPUR		
53)	Mukesh Kr. Mandal	Ratanpur		
54)	Rajesh Mandal	Ratanpur		
55)	Kali Ram Handa	Baramari		
56)	Sonar Singh	Raipur		
57)	Shankar Mardi	Salampathar		
58)	Sunil	pinchabeera		
59)	Sangram Mandal	"		
60)	Kalich Handa	"		
61)	देव प्रसाद वारीस	वैजनाथपुर		
62)	बिर्ता प्रसाद	वैजनाथपुर		
63)	M.C. margui	Chidibaa		
64)	Somaram Kishu	Gomhamsa		
65)	Kali Handa	Manipur.		
66)	मलिक वारीस	वैजनाथपुर		

३ २२४५ ↓

अनुलग्नक -2  
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

57

क्र. सं०	नाम / पदनाम	ग्राम का नाम	जिला	हस्ताक्षर
69)	Vikram Mandel.	Ratanpur		
70)	Churupad mandal	Ratanpur		
71)	शत्रुघ्न सर	रतनपुर		
72)	Mabinchandra Mandel	दुमरा		Mabinchandra Mandel
73)	शत्रुघ्न	रतनपुर		शत्रुघ्न
74)	Gurupad Mandel	Ratanpur		Gurupad
75)	Kalicharan Mandel	Ratanpur		K.C. Mandel
76)	Sigra Karmakar	Rajhanshpur		Sigra
77)	Drebrodh kachak	श्रीशोकेश्वर		श्रीशोकेश्वर
78)	Lakshar Mandel	Ratanpur		Lakshar Mandel
79)	Kalipad Mandel	Ratanpur		Kalipad Mandel
80)	Dhananjay Mahab	Khunehidih		Dhananjay
81)	श्रीशोकेश्वर	रतनपुर		श्रीशोकेश्वर
82)	Pram V. K. Mandel	Ratanpur		Pram.
83)	Jagdish mandel	Ratanpur		Jagdish
84)	चंद्र प्रसाद	रतनपुर		चंद्र
85)	Jagann Pramanik	Rajhanshpur		Jagann Pramanik
86)	नेतान नाथ	बलनाथपुर		Netan Nath
87)	चरण साहू	रतनपुर		चरण साहू
88)	अरुण शर्मा	रतनपुर		अरुण शर्मा
89)	Lalmohin Lohar	Rajhanshpur		Lalmohin Lohar

अनुलग्नक -2

इकाई का नाम एवं पता :- M/S NILANCHAL IRON & POWE LTD

दिनांक- 27.09.2021

vill:- Ratanpur, Kandra chowka Road  
Saraikela-Kharsawan.

लोक सुनवाई स्थल :- Football ground, vill:- Ratanpur Po+Ps-KANDRA  
Dumra Panchayat, Saraikela-Kharsawan

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
①	श्रीमति चिंता मण्डल रतनपुर	मैं नौकरी चाहती हूँ। मुझे नौकरी दिना जाय।	प्रबंधन ने स्वामीय लोगों को नौकरी में रखने का आश्वासन दिना।
②	श्रीमति सुमित्रा देवी रतनपुर	इन्होंने कहा कि मेरा पति पहले इस इकाई में काम करते थे, मेरा बेटा को भी इस कम्पनी में नौकरी मिले।	नहीं
③	श्री शविन्द्र मण्डल दुमरा	इन्होंने कहा कि 2003 में जब कम्पनी को जमीन की आवश्यकता थी हमलोग ने जमीन दिना। हमलोगों को मुभावजा और नौकरी मिलनी मिलनी चाहिए।	प्रबंधन ने कहा कि स्वामीय लोगों को शेड्यूल में प्राय- मिकता दी जायेगी, इस इकाई में सौ प्रतिशत अन-स्कील्ड लेबर आस-पास के उप्रम के रहने वाले हैं।

अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
लोक सुनवाई की कार्यवाही/विवरणी

59

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
④	श्री राजू मण्डल डुमरा	श्री मण्डल ने कहा कि हम लोगों ने जमीन दिया है, हम लोगों को नौकरी मिलना चाहिए।	प्रबंधन ने स्थानीय लोगों के रोजगार में प्राथमिकता देने का आश्वासन दिया।
⑤	श्री हरीश चन्द्र बारिक शनपुर	श्री बारिक ने कहा कि मैं इस कंपनी में कार्य करता हूँ। पहले इस कंपनी में प्रदूषण नहीं था। यहाँ कंपनी खुलने से लोगों को शो विकास हुआ है।	प्रबंधन इनके बारे में सहमत है।
⑥	श्री सुबीर महतो कान्डी जिला परिषद सदस्य	इन्होंने विस्तारीकण का स्वागत किया। यह कंपनी 2005 में स्थापित हुई, बहुत कम लोगों को रोजगार मिला। जमीन दाता के 125 लोगों को नौकरी दिया गया। विस्तारीकण का हम लोग स्वागत करते हैं।	प्रबंधन ने स्थानीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया। अक्टूबर में सौ प्रतिशत इकाई में अगल बगल के गांवों के लोगों को रोजगार दिया गया है। इन्होंने कहा कि हमले 10 स्थानीय Diploma, B. Tech



अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
लोक सुनवाई की कार्यवाही/विवरण

60

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>श्री संतोष प्रभाण्ड रघुनाथपुर</p>	<p>रतनपुर, कुन्डू तथा आस-पास के अन्य गांवों के ग्रामीणों को नौकरी दिया जाय। क्षेत्र के आई.टी.आई, डिप्लोमा तथा बी.टेक पास विद्यार्थियों को नौकरी में प्राथमिकता दी जाय। सी० एल० आर के तहत कम्पनी को कर्म करवा होगा। इस कम्पनी का सी० एल० आर का रिकॉर्ड अच्छा नहीं है। यह इकाई प्रदूषण बहुत अधिक करती थी परन्तु अब 30 एल० पी० लज जॉर्गे के बाद समस्या नहीं है। श्री प्रभाण्ड ने कहा कि हम लोग दो भाई इस इकाई में कार्य करते हैं हमारा एक भाई गुँगा है, उसे भी नौकरी दिया जाय।</p>	<p>पास विद्यार्थी को नौकरी में रखा है और गाँव भी रक्वेंगे। सी० एल० आर के तहत 5 साल से scholarship दिया जा रहा है Covid-19 में फुड पैकेट, मेडिकल फीट का वितरण किया गया। स्कूल जागे वाले बच्चों को धारापार की व्यवस्था कम्पनी द्वारा किया गया है। एक अलग से गाड़ी दी गयी है। धार्मिक कार्यों में आसपास के गांवों को धार्मिक मदद दी जाती है। प्रबंधन ने स्वामीप लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पध्द  
लोक सुनवाई की कार्यवाही/विवरण

61

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
8	श्री अमीन मण्डल शमचन्द्रपुर	इन्होंने कहा कि यह इकाई 2005 में चालू हुआ। यहाँ अच्छा काम हो रहा है।	प्रबंधन ने स्वागत किया।
9	श्री गोपाल उमाजिब शमचन्द्रपुर	श्री गोपाल ने कहा कि मैं और मेरा धेटा भाई इस कम्पनी में कार्य करते हैं, मेरे एक भाई को कम्पनी ने नौकरी नहीं दिया है। हमलोगों ने जमीन दिया है, अमीन 21.5 डिसेम्बर जमीन कम्पनी के अन्दर अर्पित है। हमलोग को लाभ नहीं मिला।	प्रबंधन ने स्वामीय लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।
10	श्री प्रकाश राजू कान्हा	इन्होंने कहा कि विस्तारी होना चाहिए। प्रदूषण की समस्या को देखना होगा। पहले जो आमीन जमीन	प्रबंधन ने इकाई को चालू करने के पूर्व 20 एल० पी, बैंग फिल्टर, अरु विडकॉव कन्था आन लाइन मॉनिटरिंग को

अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
लोक सुनवाई की कार्यवाही/विवरण

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>1) श्री शैलेंद्र मण्डल रतनपुर</p>	<p>दिए हैं उनको नौकरी दिया जाय। उसके बाद विस्तारीकरण किया जाय। वर्षा होने के बाद आस-पास के लालूबों में प्रदूषण फैल जाता है। पहले प्रदूषण नियंत्रण का व्यवस्था हो उसके बाद विस्तारीकरण हो।</p> <p>इन्होंने कहा कि हम लोग विस्तारीकरण को सपोर्ट किया है। विस्थापित लोगों को रोजगार मिले। सजीजीवन दाला को नौकरी मिले। इकाई इस क्षेत्र के लोगों को रोजगार दे लरनी है। जो योग्य है उनको रोजगार दिया जाय। सी० एस० आर पर कम्पनी ध्यान दे।</p>	<p>स्थापित कर ही इकाई का संचालन का आश्वासन दिया। प्रबंधन ने स्थायी लोगों को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p> <p>प्रबंधन ने स्थायी लोगों को रोजगार में प्राथमिकता देने तथा सी० एस० आर के तहत कार्य करने का आश्वासन दिया।</p>

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
2)	श्री लखाम माडी पिन्ड्राबेरा	<p>इन्होंने कहा कि इकाई द्वारा आस-पास के गाँवों को जल सुनवाई की सुविधा नहीं दी गयी। आज पता चला कि जल सुनवायी है। यह इकाई प्रदूषण फैला रही है, कृषि और वन उपज प्रभावित हुआ है। यह कम्पनी और भावुत्रिड कम्पनी नदी नाले को प्रभावित किया है। आस पास के लोगों को प्रदूषण और अप्रसन्न रूप से नोकरी मिले। कम्पनी द्वारा डीप बोरिंग किया गया है। प्रदूषण पर रोक लगाया जाय तथा स्थायी लोगो को रोजगार में प्राथमिकता दिया जाय।</p>	<p>इकाई अधिकारी ने कहा कि कम्पनी द्वारा 20 एल० पी०, बैंग फिल्टर, जल छिड़काव की उचित व्यवस्था कर ही इकाई संचालित किया जायेगा। इकाई इस स्वर्णरेखा नदी से जल लेकर कम्पनी का कार्य करती है। प्रदूषण ने स्थायी लोगो को रोजगार में प्राथमिकता देने का आश्वासन दिया।</p>

असह

२

अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वट  
लोक सुनवाई की कार्यवाही/विवरणी

64

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
⑬	श्रीमति पित्रो हॉलदा डुमरा (मुखिया)	श्रीमति हॉलदा ने कहा कि इकाई का विस्तारीकरण से ग्रामीणों का विकास होगा। मैं विस्तारीकरण का समर्थन करती हूँ।	कम्पनी प्रबंधक इनके सुझाव से लक्ष्य थी।
⑭	श्री राजा डुडु रायपुर	इन्होंने झारखण्ड राज्य प्रदूषण नियंत्रण पर्वट द्वारा आयोजित जन सुनवाई का स्वागत किया। औद्योगिकीकरण से देश की अर्थव्यवस्था मजबूत होती है। क्षेत्र का विकास होगा है तथा स्थानीय लोगों को रोजगार मिलता है। कम्पनी चलने से प्रदूषण लगे होगा। परन्तु कम्पनी	इकाई प्रबंधक ने प्रदूषण नियंत्रण की उचित व्यवस्था कर दी इकाई का संचालन करने, इस तथा स्थानीय लोगों को रोजगार में प्राथमिकता देने तथा अन्य सामाजिक कार्यों में क्षेत्र के लोगों को मदद करने का आश्वासन दिया।

28884

म.

अनुलग्नक -4  
झारखण्ड राज्य प्रदूषण नियंत्रण पथर्षद्  
लोक सुनवाई की कार्यवाही / विवरणी

65

क्र० सं०	उपस्थित ग्रामीणों का नाम एवं पता	पुछे गये प्रश्न/सुझाव/मुद्दे आदि	इकाई प्रतिनिधि का जवाब/समाधान
	<p>मिथिलेश कुमार (मिथिलेश कुमार) सहायक वैज्ञानिक पदाधिकारी महानगर प्रदूषण नियंत्रण पथर्षद्, राँची।</p>	<p>प्रदूषण नियंत्रण का व्यवस्था कर संचालित करे। लोगों को रोजगार मिले, सरकार की भी भी इच्छा है। इकाई लगाना स्वागत योग्य है।</p> <p>मप४४५ २७-०९-२०२१</p> <p>(जितेंद्र प्रसाद सिंह) क्षेत्रीय पदाधिकारी महानगर प्रदूषण नियंत्रण पथर्षद्, जमशेदपुर।</p>	<p>(सुबोध कुमार) अपूर उपायुक्त सराय केला शहरभाँवाँ।</p>

**ANNEXURE - R-6**

**Plantation in the Proximity of Water Tank**



**Plantation in the Proximity of Gate No. 03**



**Plantation in the Proximity of Coal Yard**



**Plantation in the Proximity of Tower**



**Plantation in the Proximity Rolling Mill**



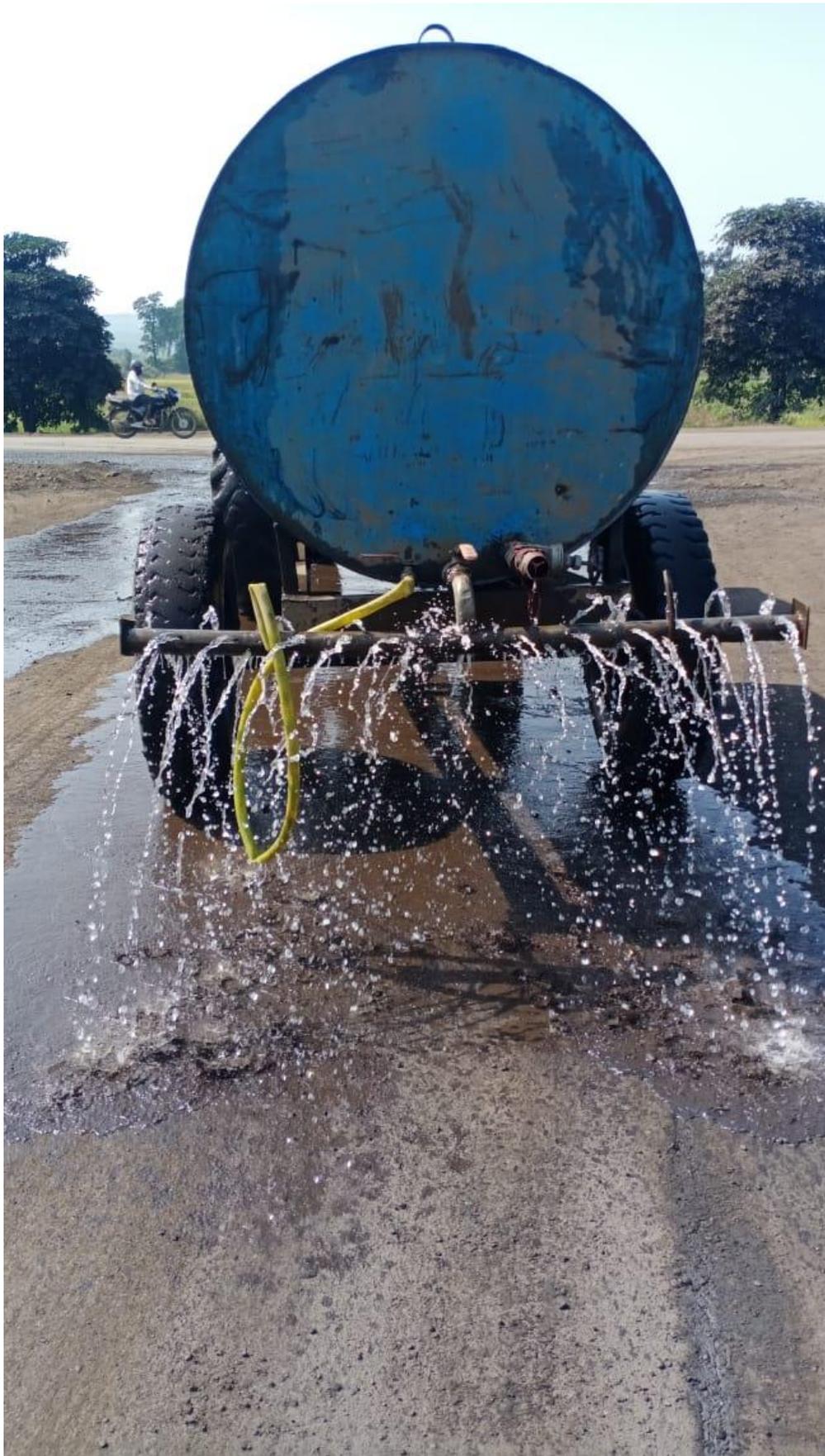
**Plantation in the Proximity Greenbelt Area**











## ANNEXURE R-8



**NIPAL IRON & POWER LIMITED**



REGD. OFFICE - 404, SAGAR TRADE CUBE  
104, S. P. MUKHERJEE ROAD, KOLKATA-700026  
WEST BENGAL, INDIA  
Phone: +91 33 40001214-2024  
E-mail: [hr@nipal.com](mailto:hr@nipal.com)

**W.O. No. NIPL/GW/22-23/001**  
**28<sup>th</sup> September 2022**

To  
**USR ENVIRO**  
G1/4 Gautam Navlakha Apartment, Near Road No.7,  
Sonari, Jamshedpur-831011, JHARKHAND (INDIA)  
Contact No.-+91 7763992226, 8092120176

Kind Attn: Amlesh Krishna

**Sub: W.O. for Fugitive Emission, Noise, Ground Water, Surface Water, Harvesting Pond Testing for our plant.**

Ref: Your Proposal No. USRE/JSR/NIPL/R.116/2022

Dear Sir,  
With reference to subject matter and discussion, we are pleased to place Work Order against your quotation.

**Scope of work:**

S.No	LOCATION	DESCRIPTION	QTY	Unit Price	Amount
1	5 Location	Fugitive Emission	5	1400.00	7000.00
2	4 Location	Noise	4	900.00	3600.00
3	5 Location	Ground Water 15 Parameter	5	4500.00	22500.00
4	5 Location	Surface Water 15 Parameter	5	4500.00	22500.00
5	1 Location	Rain Water Harvesting Pond 15 Parameter	1	4500.00	4500.00
<b>TOTAL</b>					<b>60100.00</b>

**Rupees: Sixty Thousand One Hundred Only.**

**Commercial Terms:**

- The above mentioned rate is excluding GST.
- GST Extra as applicable.
- TDS: TDS will be deducted from your bill as per IT Rule.
- Our GST No. 20AABCN5428K1ZN (Last third letter is 'ONE').
- Two assistants will be provided by NIPL.
- Communication address: 104, S. P. Mukherjee Road, 402 Sagar Trade Cube, Kolkata – 700026.

Office: Jamshedpur, Kanker Chandra Road, Sonari, Jharkhand, India-831011. Phone: +91 33 40001214  
 Phone: +91 33 40001214. E-mail: [hr@nipal.com](mailto:hr@nipal.com) web: [nipal.com](http://nipal.com) GSTIN: 20AABCN5428K1ZN

## ANNEXURE R-9



## NILACHAL IRON & POWER LIMITED

CIN-U27100WB2002PLC094612

Works : Ratanpur, Kandra Chandil Road,  
Saraikela - Kharsawan, Jharkhand - 832402 (India)  
Phone : 7091099239, 7091095130  
E-mail : nilachaltata@gmail.com  
E-mail : admin@nilachal.co.in  
GSTIN : 20AABCN5428K1ZN

Ref: HR/NIPL/LOI/ADMIN/0352

Mr. Balwant Kumar

House No. 21, Girish Vidya Ratna Lane,

Dist:-Kolkata, (West Bengal), Pin:-700009.

Date: 17.10.2022

### Sub: Letter of Intent

**Mr. Balwant Kumar**

This has reference to the interview you had with us and the discussion held thereafter. We are pleased to offer you the position of "Manager - Environment" in our organization on the terms mutually discussed and agreed. You are requested to make yourself available to join with us on 10<sup>th</sup> November, 2022 at Nilachal Iron & Power Limited. Kolkata/ Jamshedpur.

The appointment letter will be issued to you after your joining.

You are also advised to furnish us the following documents at the time of your joining:

1. Photocopy of age proof certificate.
2. Photocopy of blood group certificate.
3. Medical fitness certificates from Govt. registered doctor.
4. Photocopy of certificates in support of your Qualifications (academic and prof.)
5. Photocopy of all proof of working experience certificate
6. Two copies of passport size photograph.
7. Last month Pay Slip.
8. Residential address proof.
9. Resume in details.
10. Resignation Acceptance copy (Last Employer)

Please confirm your acceptance by returning the duplicate copy of this letter duly signed.

With best wishes,

  
Rajib Mukherjee  
HR & Admin - Head-Corporate

#### Declaration:-

I have read and understood the above terms and conditions of my Letter of Intent Ref: HR/NIPL/LOI/ADMIN/0352 dated 17.10.2022 and have signed every page of the second copy of the aforesaid Letter of Intent as a token of acceptance the terms and conditions.

Place:-

Dated:-

  
Signature

उपायुक्त का कार्यालय, सरायकेला-खरसावाँ

(जिला योजना शाखा)

(Email ID- dposk1785@gmail.com)

प्रेषित,

Sr. G.M (H.R),  
Nilanchal Iron & Power Limited,  
Ratanpur, Kandra-Chandil Road,  
Seraikella-Kharsawan,  
Jharkhand 832402.

पत्रांक.....188...../जि०यो०

सरायकेला, दिनांक..e.l..12..2021

विषय :- Covid-19 महामारी के दौरान सी०एस०आर० अन्तर्गत सराहनीय योगदान के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि सरायकेला-खरसावाँ जिले में Covid-19 महामारी के दौरान सी०एस०आर० अन्तर्गत आपके औद्योगिक प्रतिष्ठान द्वारा जिला प्रशासन, सरायकेला-खरसावाँ को अपेक्षित सहयोग कर सराहनीय योगदान दिया गया है।

जिला प्रशासन, सरायकेला-खरसावाँ की ओर से आपके प्रबंधन के उज्ज्वल भविष्य की कामना करता हूँ।

विश्वासभाजन

  
उप विकास आयुक्त,  
सरायकेला-खरसावाँ।

ANNEXURE R-11

General Workshop and Training Inside Plant





77

**VAKALATNAMA**

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 426 OF 2022**

**IN THE MATTER OF:**

Dasai Munda & Ors.

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents

I, Sanjoy Ghosh, S/o Sri Santosh Kumar Ghosh aged about 58 years R/o 1A/ 12, S.C. Path, City Center, Durgapur, Barddhaman City Centre, West Bengal- 713216, presently at Jharkhand the above named Respondent No. 6 do hereby appoint.

**NIYATI PATWARDHAN,  
D/2571/2017,**

**ASHIM SHRIDHAR,  
D/2201/2011,**

**ASHOK KUMAR  
D1273/2021**

**B-4/ 227, GROUND FLOOR, SAFDARJUNG ENCLAVE**

**NEW DELHI- 110029**

**MOB. 9971547353**

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1<sup>st</sup> instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.
6. And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me. And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing. And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid. In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 07.12.2022

Advocate (s)

*Ashesh Niyati*

*Ashesh*

Client



*(SANJOY GHOSH)*



Ashim Shridhar &lt;chamberashimshridhar@gmail.com&gt;

**SERVICE: O.A. 426 of 2022; Dasai Mundai & Ors vs State of Jharkhand & Ors.**

1 message

**Ashim Shridhar** <chamberashimshridhar@gmail.com>

Wed, Dec 14, 2022 at 2:55 PM

To: ranchijspcb@gmail.com

Bcc: ashim &lt;ashim\_shridhar@hotmail.com&gt;

Sir

Attached herewith is a copy of the reply to the O.A. 426 of 2022 and reply to the inspection report filed by the NGT inspection committee, on behalf of Nilachal Iron and Power Ltd.

Regards

 [Dasai Munda- reply to OA.pdf](#) [Dasai Mundareply to inspection report.pdf](#)

--

**Ashim Shridhar****Advocate****Chamber of Ashim Shridhar**

B-4/227, Safdarjung Enclave, New Delhi- 110029

M: +91-99715 47353 | Email: [ashim\\_shridhar@hotmail.com](mailto:ashim_shridhar@hotmail.com)

## IMPORTANT NOTICE

This e-mail, including any attachments, contains information which is confidential and/or privileged. If you are not the intended recipient, please notify the sender immediately and destroy this e-mail without taking any copies or showing it to anyone. Unauthorised use of this e-mail is prohibited. The sender takes no responsibility for misdirection, corruption or unauthorised use of e-mail communications, or for any damage that may be caused as a result of transmitting or receiving an e-mail communication.